

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No. 11 – IA730(AHM)2024
In
C.P.(IB)/59(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s.

Navin Kumar Tayal
(Personal Gaurantor)

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi Advocate a/w
: Mr. Mayur Juktawat

For the Respondent :

ORDER

This is an application filed under Regulation 22 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtor) Regulations, 2019 seeking direction against the Respondent/Personal Guarantor to Co-operate with Resolution Professional during the insolvency resolution process.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Respondent/Corporate Debtor returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondent is directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 10.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)